

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 14095/2021

KUDUSH

Petitioner

VERSUS

STATE OF UTTAR PRADESH

Respondent

Date : 08-11-2021 This petition was called for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
[IN CHAMBERS]

For Petitioner(s) Mr. Shariq Ahmed, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Sunil Kumar Verma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. As per the office report dated 30.10.2021, the petitioner has surrendered with a delay of 20 days.
2. The learned counsel for the petitioner refers to the order dated 06.08.2021, whereunder, the petitioner was granted a period of 8 weeks to surrender. He submits that the period of 8 weeks reckoned from 07.08.2021 would have expired on 01.10.2021 and the petitioner has surrendered on 04.10.2021. Thus, there is a delay of only three days in surrendering.
3. Learned counsel makes an oral request for condonation of delay of three days, which is allowed.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER